

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 308
286/252(ND)/2023

IN THE MATTER OF:

DCIT, Circle 7(1) New Delhi

.....APPLICANT/PETITIONER

Vs

ROC, Delhi & Ors. (M/s. F7 Broadcast (P) Ltd.

.....RESPONDENT

SECTION

U/s 252 of Companies Act, 2013

Order delivered on 06.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr,
Mr. Rishabh Nangia, JSCs, Adv Nikhil Jain

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

Learned Counsel appearing for the Appellant seeks liberty to publish the notice in two local newspapers ("Delhi Edition"). Two weeks time granted to do the needful and file proof and affidavit of service.

List the matter on **15.07.2024**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)